

In the National Company Law Tribunal, Jaipur

CP No. 161/241-242/ND/2018

TA No. 07/2018

UNDER SECTION 241-242 of COMPANIES ACT, 2013

In the matter of:

Aarti Jain & Anr. Applicant/Petitioners

VS.

M/s Bhoodaara Ventures Pvt. Ltd. & Ors.Respondent

Order delivered on 05.10.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Nishant Mandawara, Adv.

For Respondent(s) : Prateek Kaslwal, Adv

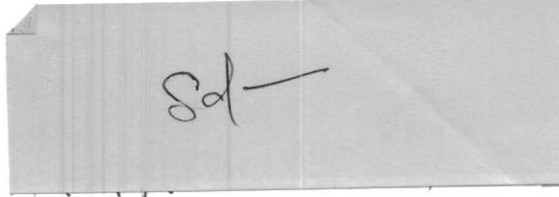
Rohit Jain, Adv.

ORDER

Learned counsel for the petitioner as well as learned counsel for respondent Nos. 1 to 3 are present. From the array of the parties in the petition, it is seen that there are totally seven respondents. In relation to respondent Nos. 4 to 7, learned counsel for the petitioner represents that dispatch proof of the advance copy of the petition has been duly filed vide Diary No. 447 dated 09.05.2018. However, in relation to tracking report evidencing the actual service of notice upon these respondents have not been filed. In the circumstances the petitioner is directed to issue fresh notice to these respondents, namely, respondent Nos. 4 to 7 within a



period of one week from today and file appropriate affidavit in compliance. In relation to respondent Nos. 1 to 3 further time is sought for in filing the reply and a last opportunity is granted to these respondents to file the reply by three weeks from today. Post the matter after three weeks on 16.11.2018.



sd

(R. Varadharajan)
Member (Judicial)